

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No.3381 OF 2002

New Delhi, this the 18th day of September, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN  
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

1. Chand Ram, Roll No.417810  
S/o Shri Sataya Pal,  
R/o Vill - Bachhaur, P.O. Chapprauli,  
District - Bagpat, Uttar Pradesh.
2. Jogindra Rathi, Roll No.429116  
S/o Shri Sukh Pal Singh aged about 22 years,  
R/o Patti-Mainmana, Village-Tikri,  
District-Bagpat, Uttar Pradesh.
3. Neeraj Singh Panwar, Roll No.407233  
S/o Shri Balbir Singh Panwar,  
R/o Vill & P.O.-Doghat,  
District - Bagpat,  
Uttar Pradesh.
4. Raj Kumar, Roll No.429117  
S/o Shri Ved Parkash, aged about 23 years,  
R/o Village & P.O.- Tikri,  
Patti - Mainmana,  
District - Bagpat,  
Uttar Pradesh.
5. Amit Panwar, Roll No.401771  
s/o Davindra Singh,  
R/ Village-Chobla, P.O. - Nek,  
District - Meerut,  
Uttar Pradesh.
6. Ravindra Kumar Malik, Roll NO.420093,  
S/o Raghbir Singh Malik,  
R/o
7. Amit Kumar Roll No.429129  
S/o Shri Omkar Singh, aged about 22 years  
R/o Village & P.O. - Mavikalan,  
Near Amai Nagar Sarai,  
Distt - Bagpat, Uttar Pradesh.
8. Harendra Kumar, Roll NO.401286,  
S/o Shri Tejpal Singh, aged about 22 years,  
R/o Railway Colony Block No.288/G,  
Arya Nagar, Gahizabad,  
Uttar Pradesh.
9. Parvinder Kumar, Roll No.417811  
S/o Shri Dharam Pal Singh,  
R/o Village - Dangrol, P.O. - Dangrol,  
District - Mujaffar Nagar,  
Uttar Pradesh 244775.

....Applicants

(By Advocate : Shri Sachin Chauhan)

## Versus

1. Union of India,  
Through Its Secretary,  
Ministry of Home Affairs,  
North Block, New Delhi.
2. Secretary,  
Ministry of Personnel Public Grievances and  
Pension, Department of Personnel and Training,  
Shashtri Bhawan, New Delhi.
3. Secretary,  
Ministry of Social and Welfare,  
Shashtri Bhawan, New Delhi.
4. Commissioner of Police, Delhi  
Police Headquarters, I.P. Estate,  
M.S.O. Building, New Delhi.

.....Respondents  
(By Advocate : Shri R.N. Singh for R-1 to R-3  
Shri Vijay Pandita for R-4)

## ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

Learned counsel for the applicants states that he may be permitted to file a separate application assailing the Scheme whereby some Other Backward Classes are being declared in the Union List and the others in the State List, which would be discriminatory affecting the rights of the applicants. Subject to aforesaid, he does not press the present application for the present.

2. Allowed as prayed.
3. Subject to aforesaid, the present OA is dismissed as withdrawn.

(R.K. UPADHYAYA)  
ADMINISTRATIVE MEMBER

(V.S. AGGARWAL)  
CHAIRMAN

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